

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 279 of 2024

Dildeep Singh Basi

.....Applicant

Versus

State of Punjab

...Respondent

Reply of Environmental Engineer, Regional Office, SAS Nagar on behalf of Punjab Pollution Control Board i.e. Respondent No. 5 in compliance of order dated 08.08.2024.

**Respectfully Showeth:**

1. That the Hon'ble National Green Tribunal was pleased to take Suo Motto Cognizance on a letter petition dated 14.09.2023 of Dildeep Singh Basi, wherein complaint has been made regarding blockage/realignment of the existing "N choe," near Village Manauli, Tehsil Mohali, District Mohali, Punjab by the Department of Housing and Urban Development, which is alleged to be flowing naturally for over 200 years. It is alleged in the letter that Realignment of "N Choe" is being executed without a survey of the land terrain for water flow and without necessary permission from the relevant competent authority and appears to benefit certain private individuals particularly, M/s Janta Land Promoters and Developers Limited (JLPL). It is further alleged that the alignment will create problems for innocent people in the event of natural disasters like floods and it is imperative to consider all these aspects before proceeding for realignment of "N Choe".
2. That taking note of the complaint, the Hon'ble National Green Tribunal has constituted a Joint Committee vide order dated 24.05.2024 comprising of

the representatives of Deputy Commissioner, Chandigarh; Department of Irrigation, Punjab Chandigarh; Punjab Pollution Control Board; Department of Housing and Urban Development and District Magistrate, SAS Nagar. The District Magistrate, SAS Nagar was appointed Nodal Agency for coordination and compliance.

The Deputy Commissioner, SAS Nagar vide letter no. 6072-75 dated 29.07.2024 has constituted the Joint Committee in compliance to order dated 24.05.2024 of the Hon'ble National Green Tribunal, wherein, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar was also included as a member in the Joint Committee of Officers. The Deputy Commissioner, SAS Nagar has filed the report of the Joint Committee before the Hon'ble National Green Tribunal vide email dated 07.08.2024.

3. That after considering the report of Joint Committee, the Hon'ble National Green Tribunal was pleased to pass an order dated 08.08.2024 thereby implementing the Secretaries of the Department of Housing and Urban Development, Department of Irrigation, Government of Punjab, Greater Mohali Area Development Authority, District Magistrate SAS Nagar, Punjab Pollution Control Board and M/s Janta Land Promoter and Developers Ltd, Mohali as respondents with direction to file reply in the case.
4. That the Environmental Engineer of the Punjab Pollution Control Board was the member of the Joint Committee who visited the site in question along with other members of the Joint Committee namely the representatives of the Deputy Commissioner, Chandigarh, District Administration, SAS Nagar, Department of Irrigation, Punjab and Department of Housing and Urban Development.
5. That the facts that had come to the fore during the meeting of the Joint Committee as per available record are that SAS Nagar (Mohali) is having notified Master Plant. The Chai Nala (Choe) meanders through sector 82 and 83 in Information Technology (IT) City and as such about 86 acres of Land of IT City cannot be used for development works/ as some portion of land is

cut off due to the current / prevailing alignment Chai Nala. The Choe is being realigned as per the notified Master Plan of SAS Nagar. The land is owned by M/s JLPL and other Private Owners. The cost of realignment of the choe falling in the area of JLPL project will be borne by M/s JLPL and with regard to the land owned by the other private persons, the Land Acquisition Collector of Greater Mohali Area Development Authority (GMADA) has initiated the acquisition of land under the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013 (RFCTLARR) after obtaining the approval from the Government of Punjab. Notification dated 28.03.2023 has been issued by the Department of Housing and Urban Development, Punjab. After the acquisition of land, requisite Topographical survey/ Hydraulic Survey will be done in consonance with Irrigation Department, Punjab before the execution of realignment of the choe. During the visit by the Committee Members, no work was in progress at the site. After the realignment of the Choe, 86 acres of land will be reclaimed and developed by GMADA.

6. That the case has been examined and it is observed that the issues relating to realignment of N-choe near village Manauli, Tehsil and District SAS Nagar falls under the purview of the Department of Housing and Urban Development and the Department of Irrigation. However, the departments will ensure that the provisions of the Pollution Control Laws are not violated.
7. That the reply of the Punjab Pollution Control Board is hereby submitted in compliance to order dated 08.08.2024 for kind consideration of the Hon'ble National Green Tribunal.

**Date:** 18/09/2024

**Place:** Sas Nagar

Submitted by



(Er. Rantej Sharma)

Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, SAS Nagar